

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/GT/2015

Subject : Approval of tariff of Koldam Hydro Electric Power Project (4x200 MW) for the period from COD of Unit-I and Unit-II to 31.3.2019.

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited and 12 others

Parties present: Shri K. K. Narang, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Chaudhary, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Varun Shankar, Advocate, Tata Power Delhi Distribution Ltd.

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for Koldam Hydro Electric Power Project (4x200 MW) for the period from anticipated COD (1.7.2015) of Unit-I and Unit-II to 31.3.2019.
- b) The petitioner has submitted that anticipated COD for Unit I and II was 1.7.2015 at the time of filing petition. Actual COD for Unit I and II was 18.7.2015.
- c) Provisional tariff was approved vide order dated 2.9.2015 and it was directed to submit the audited accounts.
- d) All the required information has been furnished to DIA and the DIA report is awaited.

2. The Commission observed that the petitioner has not yet submitted audited accounts and directed the petitioner to submit the audited accounts along with the following additional information on affidavit, by 24.6.2016, with an advance copy to the respondents:-

- a) Documentary proof for each interest rate reset for each loan since infusion, i.e. 2007-08 to 2015-16.



- b) Sanction letter for clearance as referred in Form-9(A), in respect of the forest land (leasehold), additional forest land measuring 44.86 ha which was identified in the Majathal wildlife sanctuary for which clearance was given under FCA 1980 vide letter dated 18.2.2015.
- c) The Deputy Commissioner, Bilaspur, vide letter dated 24.5.2011 had directed to deposit ₹78.00 crore towards LADF. However, a claim for ₹57.52 crore in Form 9(a) has been made. This discrepancy in regard to the claim for Local Area Development Fund shall be clarified.
- d) As per the MOU dated 3.5.2012, the construction of Engg. College was to be completed within a period of 5 yrs from the date of MOU and the payment towards the same was to be made after completion of different milestones as per the MOU. It appears that an amount of ₹7.50 crore has to be paid per year for a continuous period of 5 yrs. The status of the construction of Engg. College and the details of the payments made, if any shall be submitted.
- e) With regard to land acquisition for office, admin, details of ₹776.18 lakh incurred up to December, 2014 (as per Form-9A). However, the reasons for claiming ₹50.00 lakh per year towards the same for the period 2015-16 to 2017-18 shall be submitted.
- f) Detailed reasons for the significant increase in environment and ecology cost from ₹9716.02 lakh as per Investment Approval to an estimated cost of ₹45574.00 lakh.
- g) Report of the DIA along with documentary evidence in justification of the reasons for time overrun, on account of law and order problems and geological surprises.

3. The Commission directed the petitioner to file additional information on or before 24.6.2016 with copy to the respondents who shall file its reply by 30.6.2016. Rejoinder, if any, by the petitioner on or before 4.7.2016. No extension of time shall be granted for any reason whatsoever.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

